

Central Administrative Tribunal  
Principal Bench: New Delhi

CP 194/97 in  
OA No.499/95

New Delhi, this the 21st day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri K.Muthukumar, Member (A)

1. Dr. Vipul Bhatnagar,  
s/o Late Sh. K.P.Bhatnagar,  
R/o 41-C, Pocket 'A'.  
DDA Flats, Sidharth Extension,  
New Delhi.
2. Dr.(Mrs.) Madhu Agarwal,  
w/o Dr. A.K. Agarwal,  
R/o 33-B, DA Block(Hari Nagar)  
G-8, Area, Rajouri Garden,  
New Delhi.

.....Petitioners

(By Advocate: Shri M.K. Gupta)

Versus

1. Sh. P.Y. Jaykrishnan,  
Chief Secretary,  
Govt. of NCT of Delhi,  
5 Sham Nath Marg,  
Delhi.
2. Shri Ramesh Chandra  
Principal Secretary (Medical & Public Health)  
(Director ISM & Homeopathy)  
5, Sham Nath Marg,  
Delhi.
3. Dr. Raj Kumar Manchanda,  
Asstt. Director (Homeopathy)  
Deptt. of Homeopathy,  
Directorate of ISM & Homeopathy,  
N.H.M.C. & Hospital,  
B-Block, Defence Colony,  
New Delhi.
4. Dr. V.K. Khanna,  
Principal,  
N.H.M.C. & Hospital,  
B-Block, Defence Colony,  
New Delhi.
5. Sh. Tejender Khanna,  
Lt. Governor of Delhi,  
Raj Niwas, Raj Niwas Marg,  
Delhi.

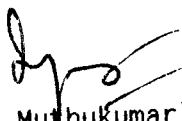
....Respondents

(By Advocate: Shri Ajesh Luthra proxy for Mrs.Jyotsana  
Kaushik)


O R D E R (ORAL)  
[Dr. Jose P. Verghese, Vice-Chairman (J)]

Notices were issued on the apprehension of the petitioners that our order dated 15th October, 1996 was not implemented when the respondents stated in their letter dated 11.6.1997 that the matter is still under consideration. In reply to our notice, the respondents have appeared in person before us and stated that in view of the direction of this court final decision has already been taken to implement the report submitted by the Advisory Committee and what is stated in the said letter was that the creation of posts was under consideration. It is stated at the Bar that the necessary sanction for the posts has also been obtained and the formal orders are being issued within a couple of days.

In view of the statement made by the respondents, these contempt of courts proceedings are dropped and notices discharged.

  
(K. Muthukumar)  
Member (A)

naresh

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)